

SECTION XI
IN THE SUPREME COURT OF INDIA
CIVIL APPELLATE JURISDICTION

LISTED ON : 14.12.2016
Court No. : 11
Item No. : 14

INTERLOCUTORY APPLICATION NO. 1

(Application for Condonation of Delay in filing the Special Leave Petition)

IN

PETITION FOR SPECIAL LEAVE TO APPEAL(CIVIL) NO. CC... 23627 OF 2016

WITH PRAYER FOR INTERIM RELIEF

INDIAN OIL CORPORATION LTD & ORS.

...PETITIONER(s)

VERSUS

M/S INDO TRADERS CORPORATION & ANR.

...RESPONDENT(s)

OFFICE REPORT

The Special Leave Petitions above-mentioned have been filed against the Judgment and Order dated 03.08.2016 and 09.09.2016 passed by the High Court of Judicature at Allahabad, in Writ-C No. 7309 of 2016 and Review Application No. 267549 of 2016 in Writ-C No. 7309 of 2016.

It is submitted that Special Leave Petition filed against order dated 09.09.2016 is within time but there is a delay of 19 days in Special Leave Petition filed against order dated 03.08.2016 and counsel has filed an application for condonation of delay to condone the said delay.

It is further submitted Ms. Garima Prashad, Advocate has filed Caveat and Vakalatnama and Memo of Appearance on behalf of Respondent No. 2 in Writ-C No. 7309 of 2016.

The matter above-mentioned is listed before the Hon'ble Court with this office report.

Dated this the 09th day of December, 2016.

ASSISTANT REGISTRAR

Copy to:

Mr. Rahul Narayan, Advocate.

Ms. Garima Prashad, Advocate.

ASSISTANT REGISTRAR